

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.101
C.P.(IB)/65(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Raj Radhe Finance Ltd
V/s
Kingston Paptech Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 19/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Ms. Noopur Dalal, Advocate
For the Respondent : **Ex-parte**

ORDER

In compliance with the previous order dated 14.02.2024, an affidavit of Ms. Virati D. Shah, Authorized Officer of the applicant, has been filed vide inward diary No. D-1370 dated 17.02.2024. On perusal of the same, it is found that in the letter dated 08.02.2024, the ex-parte respondent has referred to one letter of the applicant No. RRFL/AHM/1085/2023-24 dated 08.01.2024.

Learned Counsel for the applicant undertakes to place on record the said OTS sanction letter of the applicant, within two days. Let the needful be done.

We have heard the Learned Counsel for the applicant and perused the record.

The order is reserved.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)